

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**IA 658 of 2020 in CP(IB) 324 of 2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.03.2021**

Name of the Company: Chandra Prakash jain  
V/s  
Rajendra Narottamdas Sheth & Ors

Section 19(2) r.w 60 IBC & 424(2) Co.act,2013.

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|------------------|
| 1.           |                               |                    |                       |                  |
| 2.           |                               |                    |                       |                  |

**ORDER**

**(through video conferencing/physical)**

Mr. Arjun Sheth, Advocate appeared on behalf of Applicant.

It is submitted that there is a stay in the matter by the Hon'ble Supreme Court. Accordingly, the matter is adjourned.

List the matter on 02.06.2021



**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

Dated this the 30th day of March, 2021



**MANORAMA KUMARI  
MEMBER JUDICIAL**